Number of law-suits filed against department

1279. DR. VINAY P. SAHASRABUDDHE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of law suits the department is facing in various High Courts and Supreme Court as of 31st August 2019, what is the High Court-wise and department-wise statistics of these cases that have been filed and since when;
- (b) the number of these law suits filed by Government Departments/Government establishments or State Governments; and
- (c) whether the Department has evolved any structured mechanism to minimise the number of law suits being filed, if so, what is the nature of the same, if not, the reasons therefor?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) The information is being collected and will be laid on the Table of the House.

(d) The Ministry follows the advisory issued by Department of Legal Affairs, Ministry of Law and Justice, when necessary, to avoid litigations with other Ministries/Departments/PSUs/Boards/Authorities under the control of the Government by resolving disputes amicably by mutual consultation or through arbitration or by alternate dispute resolution mechanisms.

Steps taken to curb air pollution

1280. SHRIMATI SAROJINI HEMBRAM: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Protection of Child Rights (NCPCR) has sought information from the Delhi Pollution Control Board or any other State's Pollution Control Board regarding the steps taken to curb air pollution, where children are the worst sufferers of air pollution;
 - (b) if so, the details thereof;
- (c) whether any reply regarding the action taken has been received by the NCPCR; and

(d) if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (d) No, Sir. However a complaint was received by National Commission for Protection of Child Rights (NCPCR) regarding air pollution due to a soya product factory in the State of Madhya Pradesh. After taking cognizance of the matter, NCPCR had sought a report from the Madhya Pradesh Pollution Control Board. The reply is awaited.

MR. CHAIRMAN: The House is adjourned to meet at 2.00 p.m.

The House then adjourned for lunch at one minute past one of the clock.

The House reassembled after lunch at two of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

SUPPLEMENTARY DEMANDS FOR GRANTS, 2019-20

MR. DEPUTY CHAIRMAN: Shrimati Nirmala Sitharaman to lay Supplementary Demands for Grants, 2019-20.

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table, a statement (in English and Hindi) showing the Supplementary Demands for Grants, 2019-20 (November, 2019).

CALLING ATTENTION TO THE MATTER OF URGENT PUBLIC IMPORTANCE

श्री उपसभापित: माननीय सदस्यगण, Calling Attention शुरू करने से पहले में प्रोसीज़र के बारे में पुन: बताना चाहूंगा, क्योंकि पिछली बार Calling Attention शुरू होने के बाद अनेक माननीय सदस्यगण चेयर के पास आए और उन्होंने प्रोसीज़र पता करना शुरू किया। जो माननीय सदस्य Calling Attention raise करते है: उन्हें पहले सिर्फ List of Business में दिए गए text को पढना है। उसके बाद माननीय मंत्री जी का स्टेटमेंट होता है, जो आपके बीच वितरित होता है। फिर इसे raise करने वाले पहले सदस्य जो होंगे, वे बोलेंगे। उसके बाद जिन्होंने अपना नाम दे रखा है, वे बोलेंगे, लेकिन इसमें बोलने का अर्थ है कि आपको इसमें सिर्फ clarification मांगना है। आप सिर्फ clarification ही माननीय मंत्री जी से पुछ सकते हैं और इस सबके बाद माननीय मंत्री जी का जवाब होता है। यह पूरी चर्चा एक घंटे में conclude होती है।

श्री भूपेन्द्र यादव (राजस्थान): सर, clarification के लिए तीन मिनट का समय होगा न?